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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.2239/2000

New Delhi, this the 30th day of October, 2000

HON'BLE MR. S.A.T. RIZVI, MEMBER (ADMNV.)

1. Smt. Krishna Devi, W/O Late Mahabir Singh.
 2. Arun Kumar, S/O Late Mahabir Singh, Both resident of - Village & PO Manesar, Distt. Gurgaon.
-Applicants
- (By Advocate: Sh. A.K.Trivedi)

VERSUS

1. Union of India, through its Secretary, Ministry of Urban Development, Nirman Bhawan, New Delhi.
 2. The Director General of Works, Central Public Works Department, Nirman Bhawan, New Delhi.
- ...Respondents.

O R D E R (ORAL)

Heard the learned counsel for the applicants.

2. This is a case of compassionate appointment ^w ~~ea~~ which the applicant was considered fit for appointment for the post of LDC vide respondents' letter dated 19.12.97 (Annexure A-4). Subsequently, the applicant was informed vide respondents' letter dated 24.9.99 (Annexure A-7) that he was placed at No.13 in the waiting list of compassionate appointments. A little later, the order has been changed and vide respondents' letter dated 12.7.2000 (Annexure A-1), the applicant has been down graded and placed at No.44 in the waiting list. No reason has been assigned for this down gradation. The applicant is aggrieved by this act of down gradation which, according to him, is not justified. *d*

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3. In the facts and circumstances of this case, I find that it would be best to dispose of this ^{OA} at the admission stage itself by giving a direction to the respondents to pass a speaking and reasoned order for down grading the applicant from position No.13 to position No.44 in the waiting list of compassionate appointees within a period of one month from the date of receipt of a copy of this order.

4. The OA is ^{to be} disposed of at the admission stage itself without any order as to costs.

5. Registry is directed to send the copy of the OA to the respondents alongwith a copy of this order.

S.A.T. Rizvi
(S.A.T. RIZVI)
Member (A)

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